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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 1041/94

Date of Order : 7-8-97

BETWEEN :

1. R.Madhusudhan
2. B.Bhaskar
3. T.Umadevi
4. K.Sadanandam

.. Applicants.

1. The Superintendent of Post Offices,
Warangal Division, Warangal.
2. Union of India, rep. by the
Secretary to the Dept. of Posts,
New Delhi.
3. The Chief Post Master General,
A.P.Circle, Hyderabad.

.. Respondents.

Counsel for the Applicants

.. Mr. K.Venkateswara Rao

Counsel for the Respondents

.. Mr. K.Bhaskara Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member Admin.,

Mr. K.Venkateswara Rao, learned counsel for the applicants
none for the respondents.

2. This OA is filed to declare that the applicants are

entitled for the following reliefs : -

(a) Deemed to have attained temporary status on completion
of one year of service as RTP/S.D.Postal Assistants from the date

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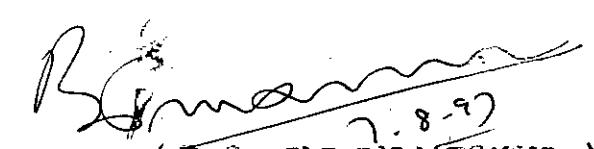
of their recruitment as RTPs/Short Duty Staff from 22.5.84,
23.4.84, 17.9.81 and 14.5.81 respectively

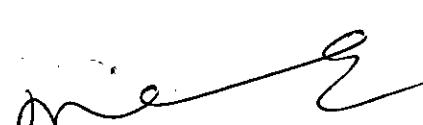
(b) For counting of 'half the' part of eight hours a day service after attaining temporary status towards qualifying service for increments, pension, and

(c) All other benefits available to the casual mazdoors after attaining temporary status like ~~provident fund~~ leave and pass such other order or orders .

3. The learned counsel for the applicant now submits that the relief^s asked for has ^{ve} been bettered in the recent judgement and hence they will like to file an OA for a relief^s better than what is asked for in this OA in terms of the recent judgement. Hence he submits that he will withdraw this OA and file a fresh OA ^{praying} for ~~asking~~ for a better relief^s than asked for in this OA.

4. In view of the above submission the OA is disposed of as withdrawn but permission is given for filing a fresh OA if they so desire^s in accordance with the law. No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)


(R. RANGARAJAN)
Member (Admn.)

Dated : 7th August, 1997

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25/8/97

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TYPED BY
DRAFTED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

AND

THE HON'BLE SHRI B.G.J. PARAMESHWAR
(M) (J)

Dated: 7.8.97

ORDER/JUDGEMENT

M.A/R.A/C.A.NO.

in

1/1

Admitted and Interim Directions
Issued.

Allowed

Disposed of ~~with Directions~~

Dismissed

~~Dismissed as withdrawn~~

~~Dismissed for Default~~

Ordered/Rejected

No order as to costs.

YLKR

II Court

